

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.**

**File no. 409**

**Objector : Dharmendra Mudgal**

**Present : Applicant in person**

**Order :**

1. The application in hand has been filed before this committee for seeking recovery of an amount of Rs. 7,34,02,028/- with interest thereon from PACL but the prayer in hand is not maintainable before this committee as the mandate of this committee is confined to dealing with objections / representations relating to attachment of properties standing in the name of PACL for sale thereof to facilitate payment to the investors of PACL. Hence dismissed. File be consigned to records.

**Date : 12/02/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**